

Trade with Peoples Democratic Republic of Yemen

7448. SHRI SRIBALLAV PANIGRAHI: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have entered into a trade pact with the People Democratic Republic of Yemen; and

(b) if so, the fields in which the trade ties have been established or proposed to be established?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DASMUNSI): (a) and (b). Under the Trade Agreement between Government of India and Government of Peoples Democratic Republic of Yemen (PDRY) signed in April, 1979, there is provision for setting up of a Joint Committee. A joint Committee has been set up for considering suggestions for the improvement and expansion of trade and economic relations between the two countries.

Demarcation of Land for Tea and Coffee Plantation in Orissa

7450. SHRI RADHAKANTA DIGAL: Will the Minister of COMMERCE be pleased to state:

(a) whether the demarcation of land for tea and coffee plantation in Kalahandi and Phulabani districts in Orissa is likely to render local people homeless and jobless;

(b) if so, the steps taken to select the sites in a manner that the people are not rendered homeless; and

(c) the rehabilitation measure proposed to be adopted in this regard?

THE MINISTER OF STATE IN THE

MINISTRY OF COMMERCE (SHRI P.R. DASMUNSI): (a) No such information has been received.

(b) and (c). Do not arise.

Road-over bridge at level crossing between Jalandhar Cantt. and Jalandhar City Station

7451. SHRI KAMAL CHAUDHRY: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware of the difficulties faced by the travelling public going to and coming from Hoshiarpur side because of the frequent vehicular traffic Jam on account of frequent closure of railway level crossing near Rama Mandi Chowk between Jalandhar Cantt. and Jalandhar City Railway Stations;

(b) if so, whether there is any proposal for the construction of a road-over bridge at the said railway level crossing;

(c) if so, the details thereof and the action taken thereon; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) There is some detention to the road traffic at the location during passage of trains.

(b) Yes, Sir.

(c) Proposal for construction of a road-over bridge in replacement of level crossing No. 68-A at Rama Mandi Chowk near Jalandhar Cantt. Railway Station is being developed by the State Government, jointly with the Railway. After receipt of a firm proposal from the State Government in this regard, it will be considered for inclusion in

Railways' Works Programme.

(d) Does not arise.

Payment of HRA and CCA to Nationalised Banks and LIC Employees at Gurgaon in Haryana

7452. SHRI HET RAM: Will the Minister of FINANCE be pleased to state:

(a) whether the Central Government employees at Gurgaon (Haryana) are paid city compensatory allowance (CCA) and house rent allowance (HRA);

(b) whether the nationalised banks employees and the employees of the LIC at Gurgaon are not being paid these allowances; and

(c) if so, the reasons for the discrimination in the payment of CCA and HRA to nationalised banks and LIC employees and the steps contemplated by Government to remove the anomaly?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) Yes, Sir.

(b) Employees of LIC and Banks at Gurgaon are paid HRA but no CCA is payable to them, as per the provisions of their respective service rules/bipartite settlement.

(c) Employees of Central Government, Public Sector Banks and LIC are governed by separate sets of service conditions. Their pay, perks and allowances including HRA and CCA are payable in terms of their respective service rules-bipartite settlement and, therefore the question of discrimination in the matter of payment of such allowances in isolation of total packages available to them and without reference to their service conditions would not arise.

Beneficiaries under SEPUP

7453. SHRI SYED SHAHABUDDIN: Will the Minister of FINANCE be pleased to refer to the reply given on 10 March, 1989 to Unstarred Question No. 2067 regarding loans advanced under SEPUP and state:

(a) the cumulative number of actual beneficiaries under SEPUP (Self-Employment Programme for Urban Poor), State and Union Territory-wise;

(b) the number of actual beneficiaries per thousand of population on the basis of 1981 census, State-wise;

(c) cumulative amount sanctioned and disbursed, State-wise and the average amount disbursed per beneficiary; and

(d) the maximum and minimum amounts sanctioned and disbursed to a particular beneficiary, State-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) to (c). A statement showing the State/Union Territory-wise population of the cumulative number of actual beneficiaries who have been disbursed loans, number of actual beneficiaries per thousand of population as per 1981 census, cumulative amount sanctioned and disbursed and average amount disbursed per beneficiary for the years 1986-87 and 1987-88 under the Self Employment Programme for Urban Poor (SEPUP) is given in the statement below.

(d) Reserve Bank of India has reported that the present data reporting system from banks does not generate information in the manner asked for. However, a loan upto the maximum of Rs. 5,000/- under SEPUP can be sanctioned and disbursed to an individual beneficiary depending upon the cost of the project and need based requirement.